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(PART – I SECTION – I)
GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

PUBLIC NOTICE NO. 37 /2015-2020
NEW DELHI, DATED THE 21st September, 2015

Subject: Amendment in Para 2.63 of HBP, 2015-20.

In exercise of powers conferred under Paragraph 2.04 of the Foreign Trade Policy, 2015-20, the Director General of Foreign Trade hereby amends the Para 2.63 (a) of Handbook of Procedures, 2015-20 as under:

Existing Para 2.63 (a) of HBP, 2015-20	Revised Para 2.63 (a) of HBP, 2015-20
Import / export of exhibits, which are freely importable/exportable, including construction and decorative materials required for the temporary stands of foreign / Indian exhibitors at exhibitions, fair or similar show or display for a period of six months on re-export / re-import basis, shall be allowed without an Authorisation on submission of a bond/ security to Customs and ATA Carnet.	Import / export of exhibits, which are freely importable/exportable, including construction and decorative materials required for the temporary stands of foreign / Indian exhibitors at exhibitions, fair or similar show or display for a period of six months on re-export / re-import basis, shall be allowed without an Authorisation on submission of a bond/ security to Customs <u>or</u> ATA Carnet.

2. Effect of this Public Notice:

For temporary import / export of exhibits without Authorisation, the condition of submitting of both bond / security to Customs and ATA Carnet have been replaced by either bond / security to Customs or ATA Carnet.

(Anup Wadhawan)
Director General of Foreign Trade
E – mail: dgft@nic.in

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